

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9571/2021

[Arising out of impugned final judgment and order dated 12-03-2021 in A482 No. 5675/2021 passed by the High Court of Judicature at Allahabad]

DR. MADHUSUDAN REDDY-I & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 10-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Arjun Mahajan, Adv.
Mr. Sumit R. Sharma, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR

Mr. Abhishek, AOR (through VC)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsels for the parties.
2. Leave granted.
3. Interim order, granted on 17.12.2021, to continue till the pendency of the appeal.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)

*physical appearance not given